

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 231
63(ND)12
IA-116/2024

IN THE MATTER OF:

Kanti Prasad Agarwal & Ors.

...

Applicant

Versus

M/s. Galaxy Nirmaan Pvt. Ltd.

...

Respondent

Under Section: 397-398

Order delivered on 24.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Mr. Arun Saxena and Ms. Nalini Advocates,
Sr. Arvind Nayyar, Adv. Pallavi Pratap, Adv.
Muskan Jain

For the Respondent :

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-116/2024: As prayed by Mr. Arvind Nayyar, Ld. Sr. Counsel appearing for the Applicant the IA-116/2024 is **dismissed as withdrawn**. Nevertheless, it is directed that on the date already fixed i.e. 21.05.2024, the CP-63/ND/12 be listed on the top of the board.

In the meantime, it would be open to the Ld. Counsel appearing for the non-applicant to file his reply in IA-270/2023.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)